

**Funds for Rural Development**

2971. SHRI C.M. NEGI: Will the Minister of FINANCE be pleased to state:

(a) whether Government have taken stock of the funds earmarked for rural development under various centrally sponsored programmes and the impact of these on rural unemployment;

(b) if so, the results thereof and if not, the steps contemplated to ensure that these funds are not misappropriated or misused; and

(c) the steps contemplated by Union Government in near future to remove acute unemployment problem in the backward hill districts of Uttar Pradesh such as Pauri Garhwal, Chamoli, Uttar Kashi and Dehradun?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (c). Information is being collected and will be placed on the Table of the House

**Installation of TV Transmitters in Orissa**

2972. SHRI BHAKTA CHARAN DAS:  
SHRI BALGOPAL MISHRA:

Will the Minister of INFORMATION & BROADCASTING be pleased to state:

(a) the number and locations of TV Transmitters installed in Orissa during the Seventh Plan; and

(b) the expansion programme planned for Orissa in the Eighth Plan?

THE MINISTER OF INFORMATION & BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P.UPENDRA): (a) Whereas, 18 low power (100W) TV transmitters, one each at

Anandpur, Baleshwar, Angul, Baliapal, Bari-pada, Brajrajnagar, Bhanjanagar, Bhadrak, Bhawanipatna, Bargarh, Bolangir, Jode, Jeypore, Parlakhemundi, Keonjhar, Phulbani, Rayagada, Sundergarh and a TV transposer at Sunabeda have been commissioned into service in Orissa, as a part of the VII Plan, scheme for the replacement of the transmitter at Bhawanipatna by a high power (10 KW) transmitter is under implementation.

(b) The extent to which the TV services can be expanded in Orissa during the VIII period depends upon the allocation of resources to be made for the purpose by the Planning Commission.

**Consignment Tax**

2973. SHRI PRATAPRAO B.  
BHOSALE:  
SHRI CHITTA BASU:

Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to levy consignment tax on goods on transfer from one State to another;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (c). It is proposed to consult the Chief Ministers to take a final view in the matter.

**Legal-aid to assist weaker sections and SCs/STs.**

2974. SHRI BHAKTA CHARAN DAS:  
Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government have been